

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 268 of 2021

IN THE MATTER OF:

**Panihati Welfare Association of
Deprived People & Ors.**

...Appellants

Vs.

**Alchemist Township India Ltd. & Anr.
Present:**

...Respondents

**For Appellant: Mr. Partha Sil, Mr. Tavish B. Prasad, Mr. Vishnu
Chowdhury, Ms. Aritra Basu, Advocates.**

**For Respondent: Ms. Varsha Banerjee, Advocate for R1
Ms. Shuti Vatsa, Advocate**

ORDER

(Through Virtual Mode)

01.04.2021: After arguing for some time, Learned Counsel for the Appellant seeks permission to withdraw the Appeal with the liberty to approach the appropriate Authority as per Law. He is allowed to withdraw the Appeal with the aforesaid liberty. ***The Appeal is disposed of.***

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/kam